

ITEM NO.8

Virtual Court 4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 160/2020

AMISH DEVGAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.57204/2020-EX-PARTE STAY and IA
No.57210/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 15-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Vivek Jain, AOR

Mr. Shakil Ahmad Syed, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Daanish Ahmed Syed, Adv.

For Respondent(s)

Mr. Tushar Mehta, Ld. SG (NP)
Mr. N. Venkatraman, Ld. A.S.G.
Mr. Kanu Agrawal, Adv.
Mr. B.K. Satija, Adv.

Mr. Rizwan Merchant, Adv.
Ms. S. Hariharan, Adv.
Ms. Jaikriti S. Jadeja, AOR

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR

Mr. D. K. Devesh, AOR

Mr. S.Udaya Kumar Sagar, AOR
Ms. Swati Bhardwaj, Adv.

Mr. Vinod Diwakar, AAG
Mr. Sarvesh Singh Baghel, AOR

Mr. B.N. Dubey, Adv.
Mr. Ajay Kumar Prajapati, Adv.

Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Puneet Jain, Adv.
Mr. Harsh Jain, Adv.
Mr. Harshit Khanduja, Adv.
Ms. Christi Jain, AOR

Mrs. Priya Puri, AOR

UPON hearing the counsel the Court made the following
O R D E R

As per the office report dated 14.07.2020, respondent No. 7 has refused to accept service.

In that case, it must be treated as deemed to be served and matter proceeded ex-parte against Respondent No. 7, if he does not wish to appear on future dates.

The office report also indicates that the respondent No. 8 has been duly served through speed post and through WhatsApp. That can also be treated as good service and matter be proceeded against respondent No. 8 ex-parte, if he fails to appear on future dates.

Rest of the respondents are represented by advocates in this proceeding.

As prayed, one week's time is granted to the learned counsel for the respondents to file affidavits/further affidavits, and thereafter, one week's time is granted to

the learned counsel for the petitioner to file rejoinder affidavit, if any.

List the matter on 05.08.2020.

Ad-interim relief to continue till then.

It is made clear that the matter may proceed for final disposal on the next date.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)